

1970-71 (Hindi and English versions. [*Placed in Library. See No. LT—1630/72.*])

REVIEWS AND ANNUAL REPORTS OF
MINERALS AND METALS TRADING
CORPORATION LTD AND THE
S. T. C. AND ANNUAL RE-
PORT OF CARDAMOM
BOARD

THE MINISTER OF FOREIGN
TRADE (SHRI L. N MISHRA) : On behalf
of Shri A. C. George, I beg to lay on the
Table :

(1) A copy each of the following papers
(Hindi and English versions) under
sub-section (1) of section 619A of
the Companies Act, 1956 :—

(a) (i) Review by the Government
on the working of the Mine-
rals and Metals Trading Cor-
poration of India Limited,
New Delhi, for the year
1970-71.

(n) Annual Report of the Miner-
als and Metals Trading Cor-
poration of India Limited,
New Delhi, for the year 1970-
71 along with the Audited
Accounts and the Comments
of the Comptroller and
Auditor General thereon.
[*Placed in Library. See No.
LT—1631/72.*]

(b) (i) Review by the Government
on the working of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71.

(ii) Annual Report of the State
Trading Corporation of India
Limited, New Delhi, for the
year 1970-71 along with
the Audited Accounts and
the comments of the Compt-
roller and Auditor General
thereon. [*Placed in Library.
See No. LT—1632/72.*]

(2) A copy of the Annual Report (Hindi
and English versions) on the working
of the Cardamom Board for the year
1970-71. [*Placed in Library. See
No. LT—1633/72.*]

ANNUAL PLAN 1972-73

THE MINISTER OF PLANNING AND
MINISTER OF DEPARTMENT OF
SCIENCE AND TECHNOLOGY (SHRI C.
SUBRAMANIAM) : I beg to lay on the
Table a copy of "Annual Plan 1972-73".
(Hindi and English versions) [*Placed in
Library. See No. LT—1634/72.*]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the
following messages received from the
Secretary of Rajya Sabha :—

(i) "In accordance with the provisions
of rule 111 of the Rules of Pro-
cedure and Conduct of Business in
the Rajya Sabha, I am directed to
enclose a copy of the Administrators-
General (Amendment) Bill, 1972,
which has been passed by the Rajya
Sabha at its sitting held on the 30th
March, 1972."

(ii) "In accordance with the provisions
of rule 111 of the Rules of Procedure
and Conduct of Business in the
Rajya Sabha, I am directed to enclose
a copy of the Public Wakfs (Exten-
sion of Limitation) (Delhi Amend-
ment) Bill, 1972, which has been
passed by the Rajya Sabha at its
sitting held on the 30th March,
1972."

BILLS, AS PASSED BY RAJYA
SABHA

SECRETARY : Sir, I also lay on the
Table of the House the following Bills, as
passed by Rajya Sabha :—

(1) The Administrators-General (Amend-
ment) Bill, 1972.